

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE N.NAGARESH
FRIDAY, THE 24TH DAY OF APRIL 2020 / 4TH VAISAKHA, 1942**

WP(C) TMP NO. 138 OF 2020

Petitioner:-

Indiraji Co-operative Society Ltd. No. T-1778
T.C. No. 36/1835(2), Subash Nagar,
Vellakadavu P.O., Thiruvananthapuram- 695 008
Represented by its Secretary

By Advs.

Sri Bijith S.Khan
Sri. N.Anand)

Respondents

1. Union of India, Ministry of Finance, North Block,
New-Delhi-110 001, Represented by its Secretary
2. The Principal Chief Commissioner of Income Tax
C.R. Building, I.S. Press Road, Kochi – 682018
3. The Assistant Commissioner of Income Tax (TDS),
Thiruvananthapuram, III Floor, Aayakar Bhavan, Kowdiar,
Thiruvananthapuram- 695 003
4. The Kerala State Co-operative Bank Ltd.,
(Erstwhile Thiruvananthapuram District Co-operative Bank Ltd.),
East Fort, Thirvananthapuram- 695 023
Represented by its Managing Director.
5. The Brach Manager, The Kerala State
Co-operative Bank Ltd., Fort M & E Branch, Fort P.O.,
Thiruvananthapuram District- 695 023

By

ASGI Sri. P. Vijayakumar
Standing Counsel Sri. Christopher Abraham, Income Tax

This writ petition having come up for admission on 24.04.2020, the court on the same day passed the following:

ORDER

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Dated this the 24th day of April, 2020

ASGI takes notice for the 1st respondent. Standing Counsel for Income Tax takes notice for respondents 2 and 3. Petitioner to take out notice by e-mail to respondents 4 and 5. Petitioner to provide e-mail id of respondents 4 and 5 to Registry.

Operation of **Ext.P4** and all further proceedings pursuant thereto, as against the petitioner, shall stand stayed till 27.05.2020.

Post the writ petition on 27.05.2020.

N. NAGARESH, JUDGE

Appendix

Petitioner's Exhibits:

Exhibit-P1: True copy of the Gazette of India notification dated 01.08.2019

Exhibit-P2: True copy of the press release dated 30.08.2019 issued by the Central Board of Direct Taxes

Exhibit-P3: True copy of the communication dated 02.01.2020

Exhibit-P4: True copy of the order dated 12.03.2020

Exhibit-P(4)(a): Translated copy of Ext.P4 notice